

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Yes, Sir. The profitability of the leased fleet depends on the routes they operate. However, due to depressed yields on account of low load factors and low revenue per seat, some routes operated by the leased fleet have shown operating losses.

(b) Yes, Sir.

(c) The erstwhile constituents of Air India, had placed an order of 111 aircraft to be delivered from 2006 to 2012. Of these 111 aircraft, 51 have joined the fleet. The remaining aircraft will be inducted as per the revised delivery schedule.

#### **Imposition of user charges on air passengers**

1805. SHRI R. C. SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Airports Authority of India (AAI) is planning to impose user charges on passengers flying out of airports that AAI has upgraded;

(b) if so, the details of airports on which AAI is proposed to impose user charges; and

(c) the details of formula adopted in imposing user charges on domestic and international passengers?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) A proposal to impose User Development Fee at Trivandrum, Ahmedabad, Udaipur, Amritsar, Varanasi, Vizag, Trichy, Jaipur and Mangalore has been received from Airports Authority of India which is under examination.

#### **Allotment of land for Airport in Madhya Pradesh**

†1806. SHRI RAGHUNANDAN SHARMA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the airports for the development of which the Airports Authority of India (AAI) has been allotted land by State Government of Madhya Pradesh;

(b) whether development work has been completed there;

(c) whether the AAI has demanded additional land measuring between 1.58 acres to 2.00 acres from the State Government;

(d) if so, the details of the action taken by Government;

(e) whether the development works relating to the building of terminals and night landing facility has been completed after the allotment of land; and

(f) if not, by when the same would be completed?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) Airports Authority of India (AAI) has been allotted land by the Government of Madhya Pradesh at Indore and Bhopal airports.

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†Original notice of the question was received in Hindi.

(b) Various development works namely extension of runway, construction of new expendable modular integrated terminal building and construction of new apron at these airports have been taken up by AAI.

(c) and (d) AAI has requested the Government of Madhya Pradesh to provide additional land measuring 2377.20 acres of land at Indore and 275.9 acres of land at Jabalpur for development of Indore and Jabalpur airports. At Indore airport, Government of Madhya Pradesh has handed over only 137.67 acres of land so far. The State Government has been requested to transfer the required land to AAI at the earliest.

(e) and (f) At Bhopal airport, construction of new expandable modular integrated terminal building is in progress with expected date of commencement by March, 2010 and the work related to night landing facilities is expected to be completed by August, 2009.

At Indore airport, construction of new integrated building is in progress with expected date of completion by March, 2010 and the work related to night landing facilities is expected to be completed by August, 2009.

#### **Leave without salary for Air India employees**

1807. MS. SUSHILA TIRIYA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that Government has allowed employees of Air India to go on leave without salary;
- (b) if so, the reasons therefor;
- (c) whether the employees would be taken back after the leave period expires; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) In view of the present financial position of the airline, Air India has allowed its employees to go on long leave without pay and allowances for a period of two years and extendable upto five years,

(c) Yes, Sir.

(d) Does not arise.

#### **Violation of aviation law by Air India**

1808. SHRI RAJIV PRATAP RUDY: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Air India has been allegedly violating aviation laws overseas;
- (b) if so, the details thereof;
- (c) whether flight safety has been adversely affected; and
- (d) the precautions taken in this regard and the action proposed?